



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

मंगळवार, मे २३, २००६ / ज्येष्ठ २, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Amendment) Act, 2006 (Mah. XXII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXII OF 2006.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd May 2006.)

An Act further to amend the Bombay Motor Vehicles Tax Act, 1958.

Bom. LXV of 1958. WHEREAS it is expedient further to amend the Bombay Motor Vehicles Tax Act, 1958, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Bombay Motor Vehicles Tax (Amendment) Act, 2006. Short title.

(३६४)

Amendment
of First
Schedule to
Bom. LXV of
1958.

2. In the FIRST SCHEDULE to the Bombay Motor Vehicles Tax Act, 1958, in clause A,—

Bom.
LXV
of
1958.

(a) in sub-clause IV,—

(i) in entry (1),—

(A) in sub-entry (a), in column 2, for the figures "250" the figures "1,000" shall be substituted ;

(B) in sub-entry (b), in column 2, for the figures "350" the figures "1,200" shall be substituted ;

(C) in sub-entry (c), in column 2, for the figures "450" the figures "1,600" shall be substituted ;

(D) in sub-entry (d), in column 2, for the figures "550" the figures "2,000" shall be substituted ;

(E) in sub-entry (e), in column 2, for the figures "650" the figures "2,400" shall be substituted ;

(F) in sub-entry (f), in column 2, for the figures "200" the figures "3,000" shall be substituted ;

(ii) in entry (1A),—

(A) in sub-entry (a),—

(I) in clause (i), in column 2, for the figures "375" the figures "1,500" shall be substituted ;

(II) in clause (ii), in column 2, for the figures "500" the figures "2,000" shall be substituted ;

(B) in sub-entry (b), in column 2, for the figures "750" the figures "3,000" shall be substituted ;

(iii) in entry (2), in column 2, for the figures "100" the figures "500" shall be substituted ;

(iv) in entry (3),—

(A) in sub-entry (a), in column 2, for the figures "2,000" the figures "5,000" shall be substituted ;

(B) in sub-entry (b), in column 2, for the figures "5,000" the figures "10,000" shall be substituted ;

(C) in sub-entry (c), in column 2, for the figures "8,000" the figures "15,000" shall be substituted ;

(b) in sub-clause IV-A,—

(i) in entry (a), in column 2, for the figures "2,000" the figures "5,000" shall be substituted ;

(ii) in entry (b),—

(A) in sub-entry (i), in column 2, for the figures "1,000" the figures "2,500" shall be substituted ;

(B) in sub-entry (ii), in column 2, for the figures "500" the figures "1,000" shall be substituted.